

Customs, Excise & Service Tax Appellate Tribunal

SCO-147-148 Sector 17C, Chandigarh, Regional Bench

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Appeal No. E/60792/2018

(Arising out of OIA-JandK-EXCUS-APP-332-17-18 dated 12.03.2018 passed by the Commissioner (Appeals) of Central Excise and Service Tax-JAMMU & KASHMIR)

M/s TPL Plastech Limited : Appellant (s)

Vs

CCE – Jammu &amp; Kashmir : Respondent (s)

**Represented by:**

For Appellant (s) : None

For Respondent (s): Shri Bhasha Ram (AR)

**CORAM :****Dr. Devender Singh, Hon'ble Member (Technical)**

Date of Hearing/Decision: 27.08.2018

**ORDER No. A/62852 / 2018****Per : Dr. Devender Singh**

Despite notice, there is none present for the appellant. There is an adjournment request, but the same is not signed by any advocate and therefore no cognizance can be taken of the same. It only shows that the appellant are not interested in prosecuting their appeal and the same is dismissed for non-prosecution with the liberty to the appellant to apply for restoration of the appeal showing sufficient reasons within 30 days of receipt of this order.

*(Order dictated & pronounced in the open Court)***(Devender Singh)**  
Member (Technical)

G.Y.